

(3)

Order Sheet

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH ALLAHABAD

.....No.....200.....of 1987

.....vs.....

Date	Note of progress of proceedings and routine orders	Date to which case is adjourned.
1	2	3

18-5-87

18-5-87 Hon. D.S. Misra - Am
Hon. G.S. Sharma - JM

Sri Sudhir Agrawal for the applicant and Sri N.B. Singh for the respondents are present. The applicant, has filed this petition for determining his seniority in accordance with the decision of Hon'ble Supreme Court in the case of Narendra Chaddha -vs. Union of India and G.N. Tiwari -vs. Union of India. Sri Singh has produced before us a seniority list dated 24.4.87 issued with letter dated 24.5.87 and on its basis, Sri Agrawal contends that it has now become necessary for the applicant to implead certain persons as parties and to file fresh petition, otherwise the present petition will require drastic amendment. Some amendment has already been made and in the meantime, new seniority list has been prepared. The applicant wants to withdraw the present petition. We have heard the parties learned counsel. The request appears to be reasonable and bonafide. The applicant is, therefore, allowed to withdraw his petition to file fresh petition in accordance with the requirements of law.

The petition is disposed of accordingly. The parties shall bear their own costs.

A.M.

J.M.

Justice
O.P.
20/5